

(ख) क्या यह सच है कि १९५१-५१ के बीच के इन दस वर्षों में उनकी संख्या द्वागुने से भी अधिक हो गई है; और

(ग) यदि हाँ, तो इसका क्या कारण है ?

†[MUSLIMS IN ASSAM]

*353. SHRI P. L. KUREEL URF TALIB: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Muslims in Assam according to the Census conducted in 1951 and in 1961 respectively;

(b) whether it is a fact that in those ten years between 1951-61 the number has more than doubled; and

(c) if so, what is the reason therefor?]

गृह-कार्य मंत्रालय में उपमंत्री (श्रीमती मरगतम चन्द्रशेखर) : (क) असम में मुसलमानों की जनसंख्या सन् १९५१ के जनगणना के अनुसार १,९९५,९३६ थी तथा सन् १९६१ की जनगणना के अनुसार २,७६५,५०९ थी ।

(ख) तथा (ग) बढ़ोतरी केवल ३८.५५ प्रतिशत हुई ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI MARAGATHAM CHANDRASEKHAR): (a) The population of Muslims in Assam according to the 1951 Census was 1,995,936 and in 1961 2,765,509.

(b) and (c) The percentage of increase is only 38.55.]

प्राइमरी स्कूल के अध्यापकों के वेतन

*३५४. श्री भगवत नारायण भागवत : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि प्राइमरी स्कूल के अध्यापकों की वेतन वृद्धि के लिये राज्यों को ५० प्रतिशत सहायता

देने की केन्द्रीय सरकार की योजना किन-किन राज्यों में कार्यान्वित हो रही है और तृतीय पंचवर्षीय योजना की शेष अवधि में किन-किन राज्यों में कार्यान्वित की जायेगी ?

†[SALARIES OF PRIMARY SCHOOL TEACHERS]

*354. SHRI B. N. BHARGAVA: Will the Minister of EDUCATION be pleased to state the names of the States which are implementing the Central Government's Scheme of providing fifty per cent assistance to States for raising the salaries of teachers in primary schools and the names of the States which would implement the scheme during the remaining period of the Third Five year Plan?]

शिक्षा मंत्री (श्री मोहम्मदअली करीम चागला) : प्राथमिक अध्यापकों की वेतन वृद्धि और वृद्धावस्था के लिए व्यवस्था की योजना राज्य क्षेत्र के अन्तर्गत आती है और इसके लिए ५० प्रतिशत के आधार पर केन्द्रीय सहायता मिलती है ।

आंध्र प्रदेश, असम, बिहार, गुजरात, मध्य प्रदेश, महाराष्ट्र, उड़ीसा, उत्तर प्रदेश, और पश्चिम बंगाल में इसे कार्यान्वित किया जा रहा है । बाकी राज्यों में या तो वेतनमान पहले ही से संशोधित कर दिये गये हैं या इस विषय पर विचार किया जा रहा है । इस सम्बन्ध में अन्तिम निर्णय राज्य सरकारें स्वयं करती हैं ।

†[THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): The scheme of improvement of salaries and old age provision for primary teachers is in the State sector and receives Central assistance on a 50 per cent basis.

It is being implemented in Andhra Pradesh, Assam, Bihar, Gujarat, Madhya Pradesh, Maharashtra, Orissa, Uttar Pradesh and West Bengal. In the remaining States, the scales of pay

have already been revised earlier or the matter is under consideration. The final decision rests with the State Governments themselves.]

BLENDING OF IMPORTED COKING COAL WITH INDIAN COAL

*355. **SHRI A. B. VAJPAYEE:** Will the Minister of STEEL, MINES AND HEAVY ENGINEERING be pleased to state:

(a) whether experiments are being made for blending imported coking coal with Indian coal;

(b) if so, the results thereof; and

(c) whether there is a proposal to import grade I coal?

THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) The results of these experiments will be known after they are completed.

(c) The question of importing any Coking Coal will be decided only when the results of the experiments now being carried out are known and internal availability of Coking Coal has been further studied.

TOURS UNDERTAKEN BY THE LAW MINISTER

342. **SHRI V. M. CHORDIA:** Will the Minister of LAW be pleased to state:

(a) the particulars of the tours undertaken by him between 22nd September, 1963 and 31st October, 1963; and

(b) the amount of T.A. and D.A. drawn by him, as also by the officials and orderlies who accompanied him on tours during the same period?

THE MINISTER OF LAW (SHRI A. K. SEN): (a) A statement (Statement 'A') containing the required information is placed on the Table of the House.

(b) No daily allowance or incidentals have been drawn by the Minister of Law in respect of any of his tours. A statement (Statement 'B') showing the expenditure on air fare in respect of the tours is placed on the Table of the House. A statement (Statement 'C') showing the expenditure on t.a. and d.a. of the officials and orderlies who accompanied the Minister of Law is also placed on the Table of the House.

STATEMENT 'A'

Particulars of tours undertaken by the Minister of Law between 22-9-1963 and 31-10-1963

Serial No.	Period of tour	Place
1.	20-9-1963 to 23-9-1963	Delhi to Bombay
2.	25-9-1963 to 28-9-1963	Delhi to Calcutta
3.	29-9-1963 to 4-10-1963	Delhi-Madras-Madurai-Bangalore
4.	10-10-1963 to 18-10-1963	Delhi-Calcutta
5.	24-10-1963 to 1-11-1963	Delhi-Calcutta

STATEMENT 'B'

Particulars of expenditure on the tours of the Minister of Law during the period 22-9-1963 31-10-1963

	Air Fare Rs.
1. Tour to Bombay and back (20-9-63 to 23-9-63)	552.00
2. Tour to Calcutta and back (25-9-63 to 28-9-63)	504.00
3. Tour to Madras, Madurai, Bangalore and back (29-9-63 to 4-10-63)	786.00 41.00